

In the High Court of Judicature, Bombay.

Friday, the 12<sup>th</sup> day of August 1864.

SPECIAL APPEAL No. 182 — OF 1864.

Mahalan Wulud Guro-  
-aram Gadhur Dhur-  
-gur of the Ahmedn-  
-gur District —————  
(Original Plaintiff)

Appellant

versus

Krishnaji Wulud —  
-Rhandoo of the Ahmed-  
-nugur District (Original Defendant)

Respondent

Rs. 42 — — —

The claim in the Original Suit was to recover possession  
of three filds.

In Appeal No. 224 of 1863 the Judge  
of the District of Ahmednuggar at Ahmednuggar reversed  
the Decree of the Muzofkara who had awarded the  
claim and threw it out with cost.

A Special Appeal was preferred in the High Court on the grounds that (1) the  
decision of the Judge is contrary to law,  
in that he has erroneously required —  
appellants

appellant to prove that he is the legal descendant & sole male heir of Buhira, it being in evidence that appellant is the heir of parties deriving from Buhira and this fact having been found by the Inquest, that (3) the Judge has erroneously rejected the evidence of certain witnesses in the cause who were cited to prove appellant's pedigree, on the ground that they can give no reasons for believing the facts they deposed to, that (3) the Judge has erroneously admitted the Survey rules to bar appellant's claim, that (4) the Judge has erroneously applied the Survey rules to this case, and misconstrued the same; that (5) the Judge erred in stating that the Meras registers filed in this case were improved; and that (6) the Judge has admitted a possession of less than 30 years on the part of respondent to invalidate appellant's claim.

The Court confirm  
the decree of the District  
Judge with costs on the  
Special Appellant.

A. H. Tucker

Amend. P. 12/7

Copied  
12/7

MEMORANDUM OF COSTS incurred in Special Appeal No. 182

of 186 4 against the decision of the Judge of the District of Ahmednagar and disposed of on the 12<sup>th</sup> Aug<sup>r</sup> 1864 by Confirming the same with Costs.

BY THE APPELLANT—

In the District.				
In the Moonjeff's Court	.....	10	8	3
In the Judge's Court (including V. Fee)	.....	1	12	2
In this Court.				12. 4 5
Stamp for Memorandum of Special Appeal	.....	4	"	"
Stamps for copies of Decree and Judgment	.....	3	"	"
Stamp for Vukeelutnama	.....	2	"	"
Batta for Process and Postage	.....	1	4	"
Sectioner's Fee	.....	1	2	3
Vukeel's Fee	.....	1	4	2
				12 10 5
		Rupees	....	24. 14 10

BY THE RESPONDENT.

In the District.				
In the Moonjeff's Court	.....	3	8	3
In the Judge's Court	.....	7	12	2
In this Court.				11 4 4
Stamp for Vukeelutnama	.....	2	"	"
Vukeel's Fee	.....	1	4	2
				3 4 2
		Rupees	....	24 8 6



C. J. J. J.  
Sealer

C. J. J. J.  
Acting Registrar

The 12<sup>th</sup> day of August 1864